

ORDER

Ld. Counsels representing their respective parties are present through VC.

ITEM NO.110 - CP (IB) No.85/ALD/2022

ITEM NO.112 - CP (IB) No.87/ALD/2022

ITEM NO.113 - CP (IB) No.88/ALD/2022

1. In these cases, the objections are stated to have been filed by the Personal Guarantor. It is however pointed out by the Registry of this Tribunal that the same are under objections. The advance copies of the objections have already been received by the RP, to which he has also filed the rejoinder only yesterday, which are under scrutiny.
2. Ld. Counsel representing the Personal Guarantor undertakes to take up the matter with the Registry and to ensure that the objections are cured and the same are taken on record.

ITEM NO.111 - CP (IB) No.86/ALD/2022

1. There are no response filed so far on behalf of the Personal Guarantor. The sufficient time has already been granted for filing objections, if any by the Personal Guarantor, and therefore the right to file objection on behalf of the Personal Guarantor is struck off.

Let all the matters be put up on 7th August, 2024 for further hearing. The photocopy of this order be placed on record in all the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

12th July, 2024

Kavya Prakash Srivastava
(Stenographer)